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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 3 of 2018 in C.P. (I.B) No. 113/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2018**

Name of the Company: Devendra Padamchand Jain (RP)  
V/s.  
Sandhya Prakash Ltd. & ors

Section of the Companies Act: Section 14 r/w 20 of the Insolvency and  
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	<del>CA (AS) Hitesh Parikh</del>	<del>CA</del>	<del>Respondent</del>	<del>[Signature]</del>
2.	NIPUN SINGHVI VISHAL J. DAVE	} Adv	Applicant	[Signature]

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**ORDER**

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Applicant. None present for Respondents in IA 3 of 2018.

Proof of service of notice of date hearing on Respondents filed.

None appeared for Respondents.

For objections of Respondents, if any, within one week serving a copy in advance to other side.

List the matter on 31.01.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 23rd day of January, 2018.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**